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ITEM NO.20

REGISTRAR COURT. 2 SECTION III
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 5025/2015

BSNL Appellant(s)

VERSUS

COMMNR.TRADE TAX, U.P. Respondent(s)

WITH

C.A. No. 5026/2015

C.A. No. 5027/2015

Date : 11/11/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr. Rajiv Tyagi, Adv.
Mr. Divakar Kumar, Adv.

For Respondent(s)

Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Ld. Counsel for the appellant has filed the affidavit of valuation. Ld.counsel for the parties have not filed the statement of case. However, statement of case is not mandatory as per amended Supreme Court Rules, 2013. Viewed thus, the matter shall be processed for listing before the Hon'ble Court as per rules.

(M V RAMESH)

Registrar

PS